

S.No.2

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
09-07-2024 AT 10:30 AM**

**CP No.62/272/HDB/2021  
AND  
IA (CA) 144/2023 in CP No.62/272/HDB/2021  
u/s. 272 of Companies Act, 2013**

**IN THE MATTER OF:**

**Cherukuri Prasad Real Estate Pvt Ltd**

**...Petitioner**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA (CA) 144/2023**

Matter Suo-motto re-opened to hear on the undivided share of land that has been registered to the flat owners and what is the vacant non FSI area as per the plan/on ground.

Call on 29.07.2024.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**